

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/3598/2024 C.P. (IB)/408(MB)2023

IN THE MATTER OF

Shree Sai Decorators Through sole Proprietor Pramod Kumar ... Petitioner

Vs

Shaila Hospitality Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Maulik Chokshi (VC)

For the Respondent:

ORDER

IA/3598/2024:- The prayer in the present IA is for taking on record, the Constitution of CoC. The same is taken on record. Accordingly, IA **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //